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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, the 7th day of November, 2000

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC
Hon'ble Mr. S. Dayal, A.M.

Original Application No. 1216 of 2000

R. B. Nigam, age about 56 years,
s/o Late Sri D. P. Nigam,
r/o National Sugar Institute Campus,
Kalyanpuri, Kanpur-17.
(By Advocate Sri R. K. Nigam for applicant)... Petitioner
Versus

1. Union of India, through Secretary,
Ministry of Consumer Affairs and
Public Distribution (Department of Food
and Public Distribution), Krishi Bhavan,
New Delhi-1.
2. Chaiman,
Union Public Service Commission,
New Delhi.

. . . Respondents

_O_R_D_E_R_ (Open Court)

(By Hon. Mr. Justice R. R. K. Trivedi, VC)

We have heard the counsel for the applicant.

The applicant is serving as Professor in Chemical Engineering in National Sugar Institute, Kanpur. He claims himself to be the senior^{most} Professor and eligible for the post of Director in the grade 18,400- 22,400/-. The grievance of the applicant is that the respondents are not arranging D. P. C. meeting for selection of the post of Director, which has already fallen vacant and the post is manned by an ad hoc arrangement. The counsel for the applicant has also invited our attention towards the representation Annexure -IV addressed to the Secretary,

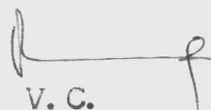
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Food and Public Distribution, Government of India,
In our opinion, ^{of u}the applicant has already approached
the appropriate authorities and it is not necessary
to interfere at this stage. However, as the representation
was filed in September, 2000, which has not yet been
decided, a direction is required to decide the representation
at the earliest.

2. For the reasons stated above, this application
is disposed of finally, with a direction to Respondent no.1
to decide the representation of the applicant within a
period of six weeks by a reasoned order from the date
a copy of this order is filed before him. No order as to
costs.


A.M.


V.C.

Nath/